

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR No.2980 of 2013**

**In**

**Appeal Nos. 01 of 2012, 02 of 2012 & 05 of 2012**

**Dated: 8<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat State Petroleum Corporation ... Appellant (s)  
Ltd.**

**Versus**

**Gail India Limited & Ors. ... Respondent (s)**

**Counsel for the Applicant/Respondent: Mr. C.S. Vaidyanathan, Sr.Adv.,  
Mr.Piyush Joshi and  
Ms. Sumati Yadava**

**Counsel for the Respondent /Appellant: Mr. Rajat Navet for DOCL and  
BPCL  
Mr. Ramji Srinivasan, Sr. Advocate  
with Mr. Ankit Jain and Mr. Gaghu  
Nayaar.**

**ORDER**

Learned Senior Counsel Mr. Ramji Srinivasan appearing for the Respondent/Appellant submits that in pursuance of the judgment rendered in Appeal Nos. 1, 2 and 5 of 2012 dated 18.12.2013 the delivery point has been shifted to the original delivery point. However, this fact is disputed by the Learned Senior Counsel appearing for the Applicant.

The learned Senior Counsel for the Applicant pointed out that the Contract with GAIL has already come to an end. As far as this is concerned the Learned Senior Counsel for Respondent has not disputed.

The Learned Senior Counsel for the Applicant submits that the Letter of Credit (L.C.) which would expire on 15.01.2014 would be renewed. This undertaking is recorded.

Post this application for further hearing on **16<sup>th</sup> January, 2014.**

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ss/rt